

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 395 of 2015 in DFR 1665 of 2015

Dated: 20thOctober, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**RDM Care (India) Pvt. Ltd.Appellant(s)
Versus
Madhya Pradesh Electricity Regulatory Commission & Anr.
.... Respondent(s)**

Counsel for the Appellant (s) : Ms. Swapna Seshadri

Counsel for the Respondent (s) : --

ORDER

IA 395 of 2015 in DFR 1665 of 2015 has been moved by the appellant/applicant seeking therein condonation of delay of 162 days in filing the appeal. The ground for delay condonation is said that the time has been consumed in processing the remedy of review before the State Commission and proceedings have been prosecuted there under bona fide and legitimate belief. The said delay is requested to be condoned on this ground.

Issue notice to the respondents/O.Ps. regarding the said IA returnable within 3 weeks from today, requiring them to file objections to the said IA within 2 weeks thereafter. Dasti service is permitted.

Post this matter for hearing on **06.01.2016**.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

Jps/vg